

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-478/ND/2020**

IN THE MATTER OF:

M/s. Relainace Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilant Malls Pvt. Ltd. and Others

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 10.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Akhil Sachar and Ms. Sunanda Tulsya, Advocates.
For the Respondent/Corporate-debtor :Ms. Nistha Gupta, Advocate for CD No. 1 and 2.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Financial-creditor is directed to serve once again rejoinder on the Corporate debtor's Counsel e-mail ID. The Learned Counsel for the Corporate debtor is directed to leave the e-mail ID in the Chat Box. Matter is adjourned to **10.09.2021**.



**(Sumita Purkayastha)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)